

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1282 of 2021

Sirajuddin Ansari	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Pratiush Lala, Advocate
For the State	: Mr. V.V. Pradhan, Addl. P.P.

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Mahuda P.S. Case No.74 of 2020 registered under sections 420/406 of the Indian Penal Code.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the informant entrusted his vehicle to the petitioner for transportation of vegetables to Bihar but subsequently, it was informed by the petitioner that the said vehicle of the informant has been stolen and thus has defrauded the said bolero vehicle. It is further submitted that the allegations against the petitioner are all false and the said bolero vehicle was seized from possession of one Shamsar @ Sattar. It is then submitted that the petitioner is ready and willing to pay Rs. 50,000/- as ad interim victim compensation to the informant without prejudice to his defence in this case and undertakes to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of twelve weeks from the date of this order, he shall be released on bail on depositing a demand draft of Rs. 50,000/- as ad interim victim compensation in favour of informant and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Dhanbad, in connection with Mahuda P.S. Case No.74 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner deposits the ad interim victim compensation amount, the court below is directed to issue notice to the informant and hand over the said demand draft to her, after proper identification.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-